(Received the 2000)

THE ASSAM GAZETTE

further to amend the Aprike own and Country Planning Act, 1959.

EXTRAORDINARY

the Assam series हार्ड कर्नेड प्राचा प्रकाशन मार्ड कर

PUBLISHED BY AUTHORITY

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ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

Amendment 2. In the 1959 to 16th May 21994Td Country Asset Act 1959. In section 10 16 of Act, 1959, in section 10

No. LGL. 56/84/171.—The following Act of the Assamed Legislative Assembly which received the assent of the Governor is hereby published for general information.

substituted, namely :-

ASSAM ACT NO. XXIII OF 1994

(Received the assent of the Governor on 5th May, 1994)

THE ASSAM TOWN AND COUNTRY PLANNING (AMENDMENT) ACT, 1994.

AN

ACT

further to amend the Assam Town and Country Planning Act, 1959.

Whereas it is expedient further to amend the Assam Town and Country Planning Act, 1959, in the manner hereinafter appearing;

It is hereby enacted in the Forty-fifth Year of the Republic of India, as follows:—

Short title.
extent and commencer
ment.

1,(1) This Act may be called the Assam
Country Planning (Amendment)
Act, 1994.

- (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment 2. In the Assam Town and Country Assam Act of Section Planning Act, 1959, in section 10,—

Act II of 1959.

(i) for the existing provisions of subsection (1), the following shall be substituted, namely:—

- "(1) On receiving the plan and the Zoning Regulation from the Director, the State Government shall have them, as soon as may be, published in the manner prescribed giving wide and sufficient publicity in the locality inviting public opinion and objection, if any, to be submitted within a period of not more than two months from the date of such publication;"
- (ii) after sub-section (2), the following shall be inserted as sub-section (3), namely:—
- "(3) copy of the plan and the Zoning Regulation shall be supplied to the public on payment of such fees as may be prescribed."

K. LASKAR. Secretary to the Govt. of Assam, Legislative Department.

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